

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT Jammu
(Chief Justice's Secretariat)

ORDER

No.: 1105 of 2021/Psy

Dated: 18-11-2021

A Departmental Enquiry is directed to be initiated against Smt. Chanderkala, Orderly posted in the Court of Pr. District & Sessions Judge, Jammu for her unauthorized absence from duties and abandonment of services w.e.f 03.03.2018 to 18.10.2021. Pending Departmental Enquiry she is placed under suspension with immediate effect and is attached with the Court of PDJ, Jammu. The delinquent official shall be entitled to the subsistence allowance as admissible under Art. 108 of J&K, CSR Vol-I.

(By Order)

sd/-
(Rajeev Gupta)
Principal Secretary to,
Hon'ble the Chief Justice.

No: 426-31/Psy-491 Dated :- 18-21-2021

Copy to the:-

- 1) Registrar General, High court of J&K and Ladakh, Jammu
- 2) Registrar Vigilance, High court of J&K and Ladakh, Jammu
..... for information
- 3) Principal District & Sessions Judge, Jammu for information & necessary action.
- 4) Chief Librarian, High Court wing, Jammu / Srinagar.
- ✓ 5) Incharge NIC for uploading in High Court website.


Principal Secretary to,
Hon'ble the Chief Justice.